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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A.No.209 /2004

Wednesday, this the 10<sup>th</sup> day of November 2004

**Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)**

Ms. Poonam Kharbanda  
B-7, Shopping Complex  
Shankar Garden, New Delhi-8

(Applicant in person)

..Applicant

Versus

1. Union of India through Secretary  
Ministry of Home Affairs  
North Block, New Delhi
2. Dr. M.S.Rao, Director  
Directorate of Forensic Sciences,  
Govt. of India  
Ministry of Home Affairs  
Block No.11, 3/4<sup>th</sup> Floor  
CGO Complex, Lodhi Road  
New Delhi-3
3. Shri Amar Singh  
Govt. Examiner of Questioned Documents  
Now Directorate Forensic Sciences  
(Formerly Bureau of Police Research & Development)  
Govt. of India, Ministry of Home Affairs  
Railway Board Building  
Shimla-171003
4. Shri N.C.Sood  
Deputy Government Examiner of Questioned  
Documents, Directorate of Forensic Sciences  
(Formerly Bureau of Police Research & Development)  
Govt. of India, Ministry of Home Affairs  
Railway Board Building  
Shimla-171003
5. Shri I.K. Arora  
Deputy Government Examiner of Questioned  
Documents, Directorate of Forensic Sciences  
(Formerly Bureau of Police Research & Development)  
Govt. of India, Ministry of Home Affairs  
CFI Complex, Sector 36 A,  
Chandigarh
6. Ms. Punita Bhardwaj  
Additional Superintendent of Police  
Mall Road, Shimla (HP)

7. Shri B.N.S. Negi, IPS, Principal  
 Central Detective Training School  
 CFI Complex, Sector 36A  
 Chandigarh

8. Assistant Registrar (Law)  
 National Human Rights Commission  
 (Law Division)  
 Sardar Patel Bhawan  
 Sansad Marg,  
 New Delhi-1

.. Respondents

(By Advocate: Shri Pravinder Chauhan)

ORDER (ORAL)*Justice V.S. Aggarwal*

On 27.1.2004 when this application came up for hearing, learned counsel for applicant had stated that he would like to file a separate application for quashing of the relieving order of 3.9.2003. This Tribunal specifically noted that the present petition pertained to the complaint made by the applicant pertaining to gender harassment and that the inquiry could not be conducted by a male officer.

2. Respondents' learned counsel concedes this fact and has stated that during the pendency of the present petition, they have appointed Dr. (Mrs.) Sukhminder Kaur as the Chairperson of the inquiry committee with three members associating one person from the Non-Governmental Organization (NGO). Learned counsel for respondents has given a copy of the same to the applicant, who appears in person.

3. Keeping in view these facts, the applicant, if so advised, may challenge the report that has now been given and take recourse under the law

4. So far as the present application is concerned, no further order is required to be passed and, therefore, in face of the aforesaid, with right to the applicant to challenge the inquiry report that has now been given by the subsequent committee, which has been appointed, the petition is disposed of.

*S. A. Naik*  
 (S. A. Naik)  
 Member (A)

*V. S. Aggarwal*  
 (V. S. Aggarwal)  
 Chairman